



2026:AHC-LKO:41569

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 1122 of 2026**

Vipin Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Govt.
Of U.P. Lko. And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Palak Jawa, Akshay Kumar
Singh, Mahima Singh

Counsel for Opposite Party(s) : G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Ms. Mahima Singh holding brief of Sri Akshay Kumar Singh, the learned counsel for the applicant as well as Sri Rajesh Kumar Pathak, the learned State Counsel and perused the records.
2. The instant application has been filed by the applicant seeking anticipatory bail in F.I.R. bearing Case Crime No. 294 of 2025, under Sections 59, 61(2), 111(2)(b), 319(2) of the Bhartiya Nyay Sanhita, 2023 and Sections 7A and 12 of the Prevention of Corruption Act, 1988, Police Station Deeh, District Raebareli.
3. The aforesaid case has been registered on the basis of an F.I.R. lodged by the Inspector In-Charge on 18.11.2025 against 19 persons, including the applicant, stating that on the basis of information received from a Mukhbir, two co-accused persons namely, Mahendra Pratap Singh and Jitendra Saroj were arrested while they were making extortion from the overloaded commercial vehicles. In their custodial statements, they stated that they extract Rs. 5,500/- per month from each overloaded vehicle carrying ballast, morang and sand. Out of those Rs. 5,500/-, Rs. 3,500/- is given to an employee of ARTO, Rs. 1,500/- is given to the driver of Passenger Tax Officer, Raebareli and the remaining Rs. 500/- are distributed amongst the two

arrested accused persons. In their custodial statement, they stated that all the other accused persons, including the applicant, who is a financier, are also involved in the incident like the two arrested persons.

4. In the affidavit filed in support of the anticipatory bail-application it has been contended that the applicant is innocent, he has no criminal history and he has falsely been implicated in the present case.

5. Learned State Counsel has opposed the application and he has submitted that investigation in the matter is going on.

6. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that the applicant has been described as a financier and he does not hold any position in any Government Establishment, he has been implicated in the present case merely on the basis of custodial statement of two co-accused persons and even in those statements, no specific allegation of commission of any act has been alleged against the applicant which may amount to commission of any offence and that the applicant has no previous criminal history and without making any observations which may affect the outcome of the case, I am of the view that the aforesaid facts are sufficient for making out a case for granting anticipatory bail to the applicant.

7. In view of the above, the anticipatory bail application of the applicant is **allowed**. In the event of arrest/ appearance of **applicant-Vipin Singh** before the learned Trial Court in the aforesaid case crime, he shall be released on bail on his furnishing personal bond and two solvent sureties, each in the like amount, to the satisfaction of S.H.O./Court concerned on the following conditions and subject to any other conditions that may be fixed by the Trial Court:

(i). that the applicant shall make himself available for interrogation by a police officer as and when required;

(ii) that the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with

the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court'

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v). that the applicant shall not pressurize/ intimidate the prosecution witness.

June 19, 2026

Pradeep/-

(Subhash Vidyarthi,J.)